

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF-PUNJAB BASMATI RICE LIMITED

1.	NAME OF CORPORATE DEBTOR	PUNJAB BASMATI RICE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	4 th January, 1995
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies –Punjab
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	CIN : U15312PB1995PLC015550
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Regd. Office & Factory Premises Sangrana Sahib, Tarn Taran Road, , Amritsar- 143 001(Punjab) Email ID: punjabbasmati2019@gmail.com
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	23.11.2019 (With extended period of more 90 days)
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	18.12.2019 by order of Hon'ble NCLT, Chandigarh Bench, Chandigarh (AA) in CA 1058/2019 in CP(IB) NO.340/Chd/Pb/2018.
8.	NAME, ADDRESS, E-MAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. SANJAY KUMAR AGGARWAL # 14, NEW PUNJAB MATA NAGAR, MAIN STREET, PAKHOWAL ROAD, LUDHIANA – 141 013 (PUNJAB) M- 98761 05414 Email: sanjayaggarwal.fcs@gmail.com Regn.No. of the Liquidator (IP) IBBI/IPA-002/IP-N00126/2017-18/10295
9.	LAST DATE FOR SUBMISSION OF CLAIMS	17.01.2020 i.e 30 days from the Liquidation Commencement Date

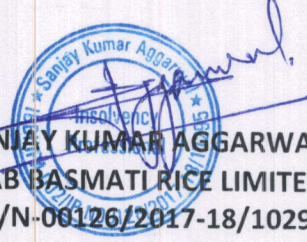
Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh (AA) in CA 1058/2019 in CP(IB) NO.340/Chd/Pb/2018 has ordered the commencement of liquidation of the Punjab Basmati Rice Limited

The stakeholders of Punjab Basmati Rice Limited are hereby called upon to submit their claim(s) or update their claim(s) submitted during the corporate insolvency resolution process as on the liquidation commencement date) . The last date of submission or updation of claim(s) is 17.01.2020 (30 days from the liquidation commencement date) to the liquidator at the address mentioned against item 8.

The Financial Creditor(s) shall submit their proof of claims by electronic means only in prescribed Form D of Schedule II. All other stakeholders may submit the proof of claims in person, by post or by electronic means in the relevant prescribed forms C, G and E.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Ludhiana
Date : 18.12.2019


SANJAY KUMAR AGGARWAL
LIQUIDATOR – PUNJAB BASMATI RICE LIMITED
IBBI/IPA-002/N-00126/2017-18/10295